

also affected adversely because of the high cost of the metal. This resulted in the producers and the canalising agency carrying large inventory of aluminium. As a corrective measure, it has been decided that for the present, the canalising agency MMTC, will not make any fresh import. During 1982-83, there has been no import of aluminium by MMTC.

#### Linkage of small units with large units

659. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have ever examined the scope of the small scale sector for linkage with large units;

(b) if so, the findings of the examination; and

(c) whether any effort has since been made to bring about a policy-orientation in respect of the small scale sector in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) to (c) The policy of the Central Government is to encourage linkages of large and medium sector industries with small scale units acting as ancillaries or vendors. This is a continuous activity and programmes for linkages are constantly reviewed by the Government.

#### Take-over of M/s. Incheck and National Rubber

660. SHRI CHITTA BASU: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have since examined the proposal for take over of Messrs. Incheck and National Rubber, the two West Bengal ailing Industrial units;

(b) if so, whether any final decision has since been taken in this regard; and

(c) if not the reasons therefor?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI): (a) to (c) Within the framework of the present policy on sick units, final disposition of the assets of M/s. Incheck and National Rubber Manufacturers Limited is at an advanced stage of consideration and a final decision is likely to be taken shortly.

#### Citizenship Rights to People in Sikkim

661. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are large number of people who are still stateless in Sikkim;

(b) if so, the grounds for their Statelessness; and

(c) what steps Government propose to take to give them citizenship rights in Sikkim?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b). An order was issued on 16th May, 1975 under Section 7 of the Citizenship Act, 1955 providing that every person who immediately before 26th April, 1975 (date when Sikkim became the 22nd State of the Indian Union) was a Sikkim subject under the Sikkim subjects Regulation, 1961 would be deemed to have become a citizen of India. Those who were not registered under the aforesaid Regulation of 1961 or were not eligible to be so registered are among the persons who may be regarded as stateless, unless they have a claim to any other nationality.

(c) The State Government had appointed a Committee under the Chairmanship of the Deputy Speaker of the Sikkim Assembly to consider the nationality issue. Its report has since been received and is under consideration.

#### Setting up of Industries in Madhubani and Palamau

662. SHRI BHOGENDRAS JHA: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 1526 on 13 Octo-